out from Jaipal Reddyji whose calling attention notice is there. Mr. Jaipal Reddy, yesterday...(Interruptions) Just a second, I have to announce something. Yesterday we were going to take up the Criminal Law Amendment Bill at 12 o'clock and you had said, if further discussion and voting on the Criminal Law Amendment Bill is going to come at 12 o'clock, then you will defer your calling attention for another day-tomorrow or Monday, whichever is convenient. But 1 have been informed by the Parliamentary Affairs Ministry that today it is not coming before the House. But there is another technical problem. The other technical problem is that yesterday I announced and you were not in the House-... (Interruptions) May I have some silence in the House, please? There is another problem, that we have the Finance Bill, which was reported yesterday, to clear because the hon. President is leaving and it has to be passed by our House and reported to the Lok Sabha to be sent to the President for his signature. Now, we have to do it today. (Interruptions)

SHRI CHIMANBHAI MEHTA (Gujarat): Madam,...

THE DEPUTY CHAIRMAN: Please, and use fine first alex (Interruptions) and use (Interruptions) I have not finished, please. Have some courtesy, please. I think I am entitled to some courtesy.

Now, I want the permission of the House and your suggestions. Yesterday we passed the Appropriation Bill. As it was decided that there would be no discussion, we passed the Appropriation Bill 'late in the evening as the last business and sent it to the Lok Sabha. Now, this is our difficulty.

So, I need your support.

Re. CRIMINAL LAW AMENDMENT BILL

विपक्ष के नेता (श्री सिकन्दर बख्त): सदर साहिबा, मैं यह जानना चाहता हूं कि कल होम मिनिस्टर साहब ने ऑन फ्लोर ऑफ दि हाऊस यह ऐलान किया थ कि यह क्रिमिनल लॉ अमेंडमेंट बिल आज बारह बजे आएगा फॉर वोटिंग! ये अपनी जगह बैठे-बैठे किसी तरीके का फैसला करने के क्या मायने हैं? हाऊस में एक ऐलान किया गया था, क्यों नहीं लाया जा रहा है पहले वह मालूम होना चाहिए, उसके बाद कुछ और सिलिसिला चल सकता है। इसके क्या नायने हैं?

المنتوی سکنور بخت: مدو صاحب میں یہ جا ننا چا ہتا ہوں کہ کل صوع السر صاحب نے ان فلود آف دی حا وسی ہدا علان کیا تفاکہ یہ برائع ہمارہ من مندے بل آج بارہ جب آ کیگا - فار و و ثنگ - یہ رہنج کی مبیعے بیسے بسیقے کسی طریقے کا فیعدلہ کرنے کیا میں میں ایک اعلان کیا گیا معنی ہیں - صاوس میں ایک اعلان کیا گیا تفا - کمیوں مہیں لا با اسامہ ہو اسلم ایم و جا میں کیا حق ہو اور سسلم سامہ جا اسکے کیا حتی ہوں ۔ آ

SHRI GURUDAS DAS GUPTA (West Bengal): Madam,...

THE DEPUTY CHAIRMAN: No, no. ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, I am on the same issue. The day before yesterday the Government had postponed the voting. We are always being kept in a situation of absolute guess work. The Government should make its intention clear, either to have the voting or to defer it. Let the hon. Members be informed of a time-table. Why should there be so much of suspense? You have

[†]Transliteration in Arabic Script

to fight terrorism, but suspense cannot be a substitute for terrorism. ...(Interruptions)...

SHRI SIKANDER BAKHT: The Government cannot take the whole House for granted.

डॉ॰ मुरली मनोहर जोशी (उत्तर प्रदेश): महोदया, 23 तारीख को टाडा समाप्त हो गया और आज 25 तारीख हो गई है। हिंदुस्तान में कोई कानून टेरिन्म को नियंत्रित करने के लिए नहीं है।

उपसभापतिः शुक्ला जी खड़े हैं, ज्ञरा जवाब देने दीजिए। आप बैठिए, आपका मामला बाद में सेटल कर लेंगे। ये पहले हो जाने दीजिए।

We can go ahead one by one. We cannot go together.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Madam, we have been having discussions with the leaders of the Opposition since 9.30 this morning. We have ironed out many differences and we are coming near to a consensus. Although no consensus has been reached so far, we are hopeful. We will continue the discussion. Madam, I would request you to defer this for the time being and take up the financial business. ..(Interruptions)...

SHRI SIKANDER BAKHT: For the time being! What does it mean?

उपसभापतिः देखिए, बात सुनिए पहले। सिकन्दर बख्त साहब प्लीज़.....बात सुनिए।माथुर साहब, बात सुनिए....ऐसा नहीं करते हैं।माथुर साहब, ऐसा नहीं करते हैं। बात सुन लीजिए.....बैठिए.....बात सुन लीजिए.....बात सुन लीजिए.....पूरी बात तो होने टीजिए।

SHRI VIDYA CHARAN SHUKLA: Madam, we require some more time to develop a consensus which is necessary for this kind of a Bill. Therefore, Madam, we request you to take up other business and defer the consideration of this Bill. ...(Interruptions)...

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, if he wants to take it

up at 4 o'clock, we can take it up at that time. ...(Interruptions)...

SHRI SIKANDER BAKHT: The Home Minister made an announcement on the floor of the House. This is no reason. The Government cannot solve its own inconveniences.

उपसभापतिः सब लोग एक साथ बोलेंगे तो कैसे समझ में आएगा?

SHRI S. JAIPAL REDDY: Madam, I have ,a suggestion to make. ...(Interruptions)...

THE DEPUTY CHAIRMAN: ...because everybody is speaking ...(Interruptions)

श्री सिकन्दर बख्तः इसके मायने क्या हुए? इन्होंने क्या तमाशा बना रखा है? ...(क्यक्यान)...यह गवर्नमेंट है क्या? सदर साहिबा हद हो गई। मतलब क्या हुआ इसका?

النفری سکندار بخت: این کمک سخی کیا مهورهٔ الفول نے کیاتماستیم بنا دکھ ہے۔ •• «معدد خلت" • • کورنمنٹ سے کیا – معدد صاحبہ – حدمہوکئ - مطلب کیا بہوا امسکا-تا

Any Minister can come and make any sort of announcement here. ^..(Interruptions)... What does it mean? ...(Interruptions)...

डॉ॰ पुरली मनोहर जोशी: महोदया, यह क्या हो रहा है? हिंदुस्तान में टेएरिज्म के खिलाफ कोई कानून नहीं है। टाडा समाप्त हो मया। क्या मुल्क इस टेरिज्म के हवाले कर दिया जाएगा? यह सरकार देश को टेरिज्म के हवाले करना चाहती हैं? क्या करना चाहती है यह सरकार?

THE DEPUTY CHAIRMAN: I have got a different problem. ...(Interruptions)...

^{†[]} Transliteration in Arabic Script.

SHRI CHIMANBHAI MEHTA (Gujarat): Madam, ...(Interruptions)...

SHRI SIKANDER BAKHT: How can they take the House for granted?

उपसभापतिः एक मिनट ...(व्यवधान) माथुर साहव बैडिए।

' THE DEPUTY CHAIRMAN: I have put my technical difficulty before Mr. Jaipal Reddy because the Calling Attention is in his name. Now, what about the Finance Bill? As far as the Budget is concerned(Interruptions)...

श्री सिकन्दर बख्तः नहीं, नहीं, सदर साहिया, हमें सख्त ऐतराज़ है। ...(स्थक्षक्षान)...

المنفری مسکندندمجنت: بہیں۔بہیں معدد حاصبہ۔ بہمیں مسخنت اعتراض ہے ۔ ۔ "مداخلت" ۔ • :

उपसभापतिः एक मिनट,.....एक सेकेंड रुकिए ना।

I have not finished as yet.

Let me finish. ...(Interruptions)...

बैठिए,....(ब्यवधान).....बैठ जाइए ना..... बैठिए.....

As far as the Budget discussion is concerned, it has not affected that. Still some time-is left; that remains separately, but we have to take up the Finance Bill. ...(Interruptions)... The Budget discussion can Be deferred, but the Finance Bill has to go to Lok Sabha. It is our duty to send it to Lok Sabha on"time. That is why I am reminding you.

श्री सिकन्दर बखाः सदर साहिता, आपने गवर्नमेंट को गैर-जिम्मदारियों को हमारी जिम्मेदारी बना दिया है। ...(व्यवयान)...

المفوی مسکنور بخت: مدومراحب آینه گودنمندش مک فرزمه دد دروں کو مهمادی ذمه ددامی بنا د یا به- • • • «مداخلت» :

श्री दिम्बिजय सिंह (बिहार)ः यह कौन सा तरीका है? (ख्यवधान)

SHRI S. VIDUTHALAI VJRUMBI: Madam, I am on a point of order. (Interruptions) I am on a point of order. (Interruptions)

श्री सिकन्दर बखा: क्रिमिनल लाँ अमेंडमेंट निल पर क्या हो रहा है? (व्यवधान) गवर्नमेंट ने क्या तरीकर , अख्तियार कर रखा है? (व्यवधान) जिस तरह से आप करना चाहते हैं. यह मसला चेयर का नहीं है सदर साहेबा (व्यवधान) गवर्नमेंट जिस तरह से इस हाऊस , को ट्रीट कर रही है, यह तरीका गलत है (व्यवधान) इस चेयर से प्रोटेक्शन चाहते हैं (व्यवधान)

المنفوى مسكنور بخت : ئرمنل لا امزومنت بل بركيا بود باسب - . " مراخلت " . . گورنمند في الحريق اختيار كر د كها به - . . مقد اخلت " . . جسد طرح سع اسب مزالها بهته بین - یه مسئل چیز كا بهت به معروصاحب - . "مد اخلت " . . . كورنمنت بسطرح سع اس حالی می كولیت كوری به جیرس برو د كش جا سته بین " مواخلت " .

SHRI CHIMANBHAI MEHTA: The Amendment Bill has to be discussed now. We have our own Constitutional rights! (Interruptions) It has to be discussed first. The Finance Bill can come later. (Interruptions)

श्री सिकन्दर बखनः सदर साहेबा, हमें जवाब मिलना चाहिबे (ब्यवधान) यह तो सरकार की जिम्मेदारी है (ब्यवधान)

المنفری مسکندر بخت: ممدومدا حدیثین بواب ملناچلهدی... میمواخلت... بد دمرکلاکی دمدداد میربد... بمواخلت!

^{†[1} Transliteration in Arabic Script.

SHRI CHIMANBHAI MEHTA: Mr. Narayanasamy, you are supporting it, I know. (*Interruptions*) Please sit down. (*Interruptions*)

डॉ॰ मुरली मनोहर जोशीः महोदया, एप्रेप्नियेशन बिल तो पास हो चुका है (व्यवधान)

श्री दिम्बिजय सिंह: 27 तारीख के पहले फाइनेंस जिल पास किया जाए (क्यबधान) क्या फेक्स के वृरिये नहीं जा सकता है। (क्यबधान)

उपसभाषतिः प्रेजीडेंट साहब ने साइन करने हैं (व्यवधान)

SHRI MD. SALIM (West Bengal): What is this? (*Interruptions*) They are doing the most unwarranted thing.

श्री सिकन्दर बख्त: यह क्या बात है (व्यवधान) चक्राण साहब की अपनी कनवीनियंस की बात है (व्यवधान) पालियमेंटरी अफेयर्स मिनिस्टर मौजूद है (व्यवधान) यह बया तरीका है (व्यवधान) क्या समझा है इस इस्कर को आपने (व्यवधान)

المنفرى مسكنور بخت: يه كيا باستهد مدافلت . . چوان صاحب ك ابنى كنوينسينس كى باستديد . . . مدافلت ع . . بادليعنزى ايفيئرس منسئر موجود بين . . «مواخلت» يه كيا فريقه بد - . . "مداخلت » . . كيا مسمح إسد اس صائرس كي كرين "مواخلت "

डाॅ **मुरली मनोहर ओशी:** 23 ता**रीख के बाद क्या** होगा (क्य**बरा**न)

They are throwing the country to wolves. (*Interruptions*)

क्या यह मुल्क को भीड़ियाँ के सामने छोड़ना खाहते हैं (क्याबधान) टेरिज्य से कैसे इस मुल्क को बच्चऐंगे? 23 तारीख के बाद इस मुल्क में टेरिज्य के खिलाफ कोई कानून नहीं है। (क्याबधान)

श्री सिकन्दर बखतः कांग्रेस टूट रही है (ब्यवधान) इस झकस को क्यों शिकार बना रहे हैं (ब्यवधान)

المنفوی مسکندر بخت : کا نگرلیس کوٹ دہی ہے - • • «مداخلت» • • • اس حابی نوکیکوں شمار بناریجہ ہیں • "مواخلت»]

SHRI S. JAIPAL REDDY- Madam ... (Interruptions)...

THE DEPUTY CHAIRMAN: Let me listen to Shri Jaipal Reddy because the Calling Attention is listed against his name. (Interruptions)

श्री सिकन्दर बस्तः कार्तिंग अटेशन से पहले सदर साहिबा क्रिभेनल लॉ अमेंडमेंट बिल आना चाहिये (ब्बवधान) होम मिनिस्टर साहब ने एलान किया था, उस एलान का क्या हुआ (ख्यबधान) इस पर डाइर्वशन नहीं होना चाहिये (व्यवधान)

المشرى مسكنوزخت: كالنگ اليستن سع په صدرصاحب كرمنل لادمنومند بل اوا چلېية - . . «مداخلت» . . معرا منسو مساحب ف اعلان كيا تنا- اس اعلان كاكيا مهدا - . . «مداخلت » . . . اس پروايکورش نهين موزا چا به ك - . . «مداخلت » . . . اس پروايکورش

श्री एस॰ एस॰ अहलुवालिया (श्वहार)ः लिस्ट पढ़िबे, लिस्ट में क्या लिखा है (क्यवधान)

श्री सिकन्दर अख्तः पढ़ा है। इतना हम भी पढ़े लिखे हैं (अवस्थान) हर रोज़ यही हो रहा है हाऊस में (व्यवधान) 22 तारीख को यही हुआ, 23 तारीख को भी यही हुआ, 24 तारीख को यही हुआ (अवस्थान) इसका अकाब हमें मिलना चाहिबे (अवस्थान)

۱۲ فری مسکندر بخت و پوصله ۱ - اتمایم مبی پوسی بی ۔ • • مداخلت ۰ • • • بردوزیبی بود یا ہے - صائحس میں - • • • شعراطت " • • • ۲ م تاریخ کو بی بوا

^{† |} Transliteration in Arabic Script

מוץ לוגו אבתם מפל-ניץ דאני לב אים מצי ٠٠ و «مراخلت» ٠٠ والسكاجواب بعيوملنا چليه - . . مراهات . . .

डा मुरली मनोहर जोशी: इस देश को टेरिंग्स से बचाने के लिए सरकार क्या कर रही है (व्यवधान) कोई कानून नहीं है (व्यवधान) क्या हिन्दस्तान के तमाम लोगों को टेरिस्ट्स के हाथों में छोड़ दिया जाए (व्यवधान)

SOME HON. MEMBERS: How can .he Calling Attention be discussed? (Interruptions)

SHRI S. JAIPAL REDDY: Madam, I have a suggestion to make. While appreciating the concern of the Leader of Opposition from their angle, may I make a suggestion? Let the matter be taken up by the Business Advisory Committee which is slated to meet at 4 o'clock this afternoon. ...(Interruptions)...

श्री जगदीश प्रसाद माधुर (उत्तर प्रदेश): विजनेस एडवाइअरी कमेटी में पहले हो चुका है।

उपसभापतिः माधुर साहब, आप सून लेने दीजिये।

SHRI S. JAIPAL REDDY: I am only making a suggestion. It is for the Government and everybody else. I am making my personal suggestion that the matter of Criminal Law Amendment Bill be taken up at the BAC for specific time. It may be fixed by the BAC. ...(Interruptions)...

डा॰ मुरली मनोहर जोशी: यह कई बार हो चुका ₹1

श्री सिकन्दर बख्तः सदर साहिबा, जो सर्जेशन जयपाल रेडडी का आया है उसे हमने सुना। बुनियादी सवाल यह नहीं है। मेरी बात सुन लीजिए। सवाल बुनियादी यह है कि यह गत्ननीट अपनी कन्वीनियंस के मताबिक जब चाहती है जिस किस्म का ऐलान करना चाहती है कर देती है, उसके बाद सो जाती है। परसों भी यह हुआ, कल भी यह हुआ और आज भी सुरतेहाल वह है कि आज होम मिनिस्टर साहब जिन्होंने यह ऐलान किया था कि 11 बजे आज क्रिमिनल बिल लिया जाएगा वे पौजूद ही नहीं है और अपनी कन्धीनियंस के युताबिक आज पार्लियामेंट्री अफेयर्स मिनिस्टर हैं। यह क्या तरीका है। ये किस तरीके से हाऊस को ट्रीट करना चाहते है। बिजनेस एडवाइजरी कमेटी में सब कुछ तय हो चुका है। मुझे ऐतराज नहीं है कि फिर बिजिनेस एकवाइजरी कमेटी गौर करे यान करे। सेकिन जानना यह चाहता हं कि यह तरीका क्या है। कल होम मिनिस्टर साहब ने जब यहां ऐलान किया था कि आज 12 बजे क्रिमिनल अमेंडमेंट बिल लिया जाएगा तो वह क्यों नहीं लिया जा एहा है. यह खाली कन्वीनियंस की बात नहीं है।

النيتاورودي دل مترى مساكندر بخت : مروصاحب - جوسميشن جيال ريدي المركاميه - (مع بهد فسا - بنيادي سوال یہ تئیںسیں-میری بات مس لیعے وریر والعاجلهي بالزوري بد-السطار سوجان ہے - برمعول ہیں یہ ہوا - کل ہی یہ ہوا اور اج بومعودتمال يهيع ك^برج معي منس*زحاح*ب عبنوں نے یہ اعلان کیا تھا۔ کہ السیداری الممثل بل لايا جا مِلكا - وه موجود بي ينوي . اورديني كنوينينسه سكمطابق أج بإ ربيعنوي ا يفيوس منستريين-يد کيا فرههه يه يه مکس

^{†[]} Transliteration in Arabic Script.

تفاد کیج باره بچه کرمنل/منؤمنٹ بل لا یاجامیمگا- توق کیوں نمیس بیاجارہ ہے یہ خای کنوینس مک بات بنیں ہے ۔]

The Government has no business to take the House for granted. It is that attitude of the Government which we are objecting to. We are not getting any reply... (Interruptions)....

THE DEPUTY CHAIRMAN: The reply is coming. Let us listen to the reply first, please.

SHRI VIDYACHARAN SHUKLA: Madam, according to the wishes of the Opposition leaders, we have been discussing the matter with them.- There should be no objection from the Leader of the Opposition for evolving a consensus on this issue which has raised a lot of controversy in the country. Now, to say that we should do it within a time limit, when consensus has not been reached, it is rather unfair because the Opposition leaders themselves raised new points during the discussion. We have to ponder over them and we have to come up with solutions to all those points. Therefore, against our own anticipation, we have taken more time. We did not want to take all these three days. We wanted to pass it on the first day itself. On the request made by the leaders of the Opposition, we agreed for consultations. We have been calling them one after the other. Consultations are going on. Even today, from 9.30' onwards until about 11.15 or 11.30, we have been doing this. It appears that some more consultations would be necessary. We do not want to scuttle the matter. We do want to pass this during this Session. Therefore we are having consultations everyday, evening and afternoon.

I would like to assure our friends sitting opposite that we will not bring it forward here without informing them properly and talking to 'them in full longwith about the which matter. Certainly,

we want to bring it forward. We do not want to have a vacuum created in the country. That is our intention. Madam, I request you ...(Interruptions)...to agree to take up the listed Business.

उपसभापतिः पूरी बात सुन लीजिए। माथुर साहब प्लीज बैठिए।

भी सिकन्दर बख्तः यह जो एक्सरसाइज है कन्सेन्सस तैयार करने की यह पहले करनी चाहिए थी ...(व्यवधान) यह आप क्या कर रहे हैं? मेरा ऐतराज इस पर है।

المنفوی مسلکو بخت: یه چوایکترسا کر یه -کنسینسی تیا دکون کی یه پیمه کری چلهدی متی ده «ممداخلت» ده دید کاپ کیانر مهیمین میرا اعتراض اس برسه تا

SHRI VIDYACHARAN SHUKLA: Madam, the Finance Bill has to go to the Lok Sabha and after that it has to go the President ...(Interruptions)... There is a time limit for ^...(Interruptions)... It has to be sent today... (Interruptions)... Madam, either you take up the Finance Bill and return it to the Lok Sabha today or you can take it up immediately after the Calling Attention, whichever you prefer.

SHRI S. JAIPAL REDDY: The Calling Attention should be taken up first.

SHRI VIDYACHARAN SHUKLA: Madam, we are having consultations with them and we will have further discussion with them....(Interruptions)... After talking with these friends opposite, we will come up with some kind of a solution...(Interruptions)...

श्री **सिकन्दर बख्तः** सदर साहिबा, मेरी एक गुजारिश है...

المنتری مسکنزد بخت: معدد معاحبہ - میری (بیک محراد مثن ہے ۔ • •]

†0 Tranliteration in Arabic Script

"If it does not come, then I will have the Calling Attention." That is why it is listed today. Now, that Bill has not come, and so, the Calling Attention Motion is listed. So, we will keep it that way. It is part of my ruling.

भी सिकन्दर बखा: सदर साहिया, मैं वह कहन बहरा हूं कि जो कुछ भी चारित्यमेंटरी अपेनवर्स मिनिस्टर साहक ने पर्माचा कंसेंसस हासिल करने की ख्वाहिश रखान बैलकम है, लेकिन बिल लाने से पहले करते अगर इनको होश होता। किसी भीज को ठिकाने से काम करने का तरीका हो है नहीं दिकात वह है कि रोज बिल वहां आ रहा है। बात हो चुकी, जवाब हो चुका तमाम बहस का होम मिनिस्टर साहब से एक दिन, दो दिन स्पेसेफिक एलान होता है कि कल 12 जजे बोटिंग होगी इस बिल पर डेफर किया जाता है परसों फिर किया, मतलब, यह क्या है तरीका और क्या जवाब दिया है इन्होंने?

Who is opposing consensus? You go on trying for consensus. You should have done it much before bringing in the little of the real at the little of the littl

۱۲ بیشاو بکش شمری سکتوادیخت عود ماحد- میں یہ کہتاجا ہا ہی کہ جو بچھ بھی فرمیا کشید میں اندی کہ جو بچھ بھی فرمیا کشید شدی اندی کہ جو بھی بھی فرمیا کشید شدی ہوا ہے۔ لیکن بل الدند معید بھی کرے اگرانکو ہوشن ہوتا - کسی جزا کہ مشکل نے معیام کرنے کا فرق تربی ہیں دقت یہ ہے کہ دوزبل بہاں ہ رہا ہے - بات ہوجی ہے جواب ہوجی کا تمام بحث کا حواج مشر صلحب میں اور انہا کہ کہ میں دوزن اسپنیدی کی اس بل ہو گئی ہو گئ

Who is opposing consensus? You go on trying for consensus. You should have done it much before bringing the Bill.

۱(دو آج حالت کی ہے - ہمارا اعراض یہ یہ ہے دبی اعلان اس حاؤ س میں کیا گیا ہے - اس اسپیسیدخک اعلان ک خلاف ورزی کیمی مہورہی ہے -اسکاکو ک جواب یاد میمنزی ایفینزس منسوماحب کے اِس پاد میمنزی ایفینزس منسوماحب کے اِس پاد میمنزی ایفینزس منسوماحب کے اِس

And, we are not going to permit the Government to make the" House a measure of their own convenience. It has to follow some rules. If they go on breaking the rules of Parliamentary activity on their whims, we are not prepared to accept that.

† Transliteration in Arabic Script.

SHRI G. SWAMINATHAN (Tamil Nadu): Madam, we will be very happy to have a consensus of all the parties so that you can decide on the matter and bring in the Bill. But the point is this: Suppose every party has got a position and you are not able to get the consensus of the other parties. Then have you the majority to pass the Bill? Are you going to bring in the Bill and pass it in spite of the consultations or not? This is a matter which we want to know. If a consensus is not arrived at will you drop the Bill or defer the Bill? Are you going to get it passed. You have the majority to pass the Bill? When there has been a contention on such Bills, you have been taking the Bills and passing them in spite of the views of the Opposition parties. Every Opposition party has got a view. Then why can't you take the Bill and pass it? Then, why are you delaying the passing of the Bill for three days? That is what we want to know. We want to know your intention about this matter. (Interruptions) No, no one minute. Let him reply to this point.

SHRI **CHATURANAN** MISHRA (Bihar): What the hon. Member Shri Swaminathan has said is, "All right. Have consensus or no consensus. But when we have a majority we will rush it through." Then, what is the use of having consultations? I understand what the Leader of the Opposition has said; all these things should have been done earlier. I appreciate it, I find it reasonable. With an unreasonable Government you cannot expect it. When you have taken a reasonable stand that more consultations should be done, I and my party, we are in favour of it. It is a welcome step. This is a serious thing. We are attending to it seriously, and everyday meetings are taking place. I think Opposition party leaders will also contribute. Let us have a legislation which works well, not like TADA. It becomes something which people hate.

DR. BIPLAB DASGUPTA (West Bengal): Madam, I fully support what my colleague has just said that certainly there is need for consultation, there is nothing wrong with consultations, and nothing should be pushed through with the majority. The Government had sufficient time for the passing of the Bill—three weeks. Regular consultations were not undertaken. But now I am suggesting that there is a proposal before the House that the matter should be referred to a Select Committee and the Select Committee can be given ...(Interruptions)... Just let me finish. You may not agree with me, but let me put forth my views. The Select Committee ...(Interruptions)... What I am saying is, that can be done. But, in the meantime, I suggest that this Calling Attention Motion should be taken up, after that the Finance Bill and then in the Business Advisory Committee further decisions may be taken.

SHRI S. JAIPAL REDDY: Madam, I have to state, on behalf of my party, that I do not agree with the Leader of the Opposition or with the Parliamentary Affairs Minister that there would be a vaccum if an alternative piece of legislation is not enacted. There are sufficient laws to deal with ...(Interruptions) I am stating my viewpoint. (Interruptions) I would say, basically, there are laws to deal with every kind of situation. (Interruptions) There are many other laws. Therefore, I believe, this is a Bill which should not be hustled through at all. (Interruptions)

SHRI MD. SALIM: Who is piloting the Bill? Is it Mr. Sikander Bakht? (Interruptions)

SHRI SIKANDER BAKHT: Madam, I did not make any reference. He attributed certain things to me. He is unnecessarily putting words into my mouth. (Interruptions)

SHRI **JAGDISH PRASAD** MATHUR: Don't you want any law to deal with terrorism? (Interruptions)

SHRI S. JAIPAL REDDY: Madam, just because TAD A has lapsed, just because TADA has lapsed two days back, you cannot say that there is a legal vaccura. (Interruptions)

DR. MURLI MANOHAR JOSHI: Madam, today, there is no law to curb terrorism. (Interruptions)

SHRI S. JAIPAL REDDY: There are sufficient laws to deal with terrorism. (Interruptions)

DR. MURLI MANOHAR JOSHI: There must be some Code to control terrorism. (Interruptions)

SHRI MD. SALIM: There are sufficient laws in the statute book. (*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): There are sufficient laws. (Interruptions)

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Madam, on a point of order. (*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI: As Mr. Jaipal Reddy said, we have got sufficient laws in the statute book. *{Interruptions}*

श्री मोहम्मद सलीमः देखो, यह किसं का बिल है?

श्रीमती सुषमा स्वराजः मैडम, इस बिल पर सरकार सदन से आंख-मिचीली खेल रही है ...(व्यवधान)... कभी आप ऑफिसियल अमेंडमेंट लाते हैं ...(व्यवधान)... कनसेंसस की समस्या तो इन के अपने दल में है ये किसी दल के नेताओं से चर्चा नहीं कर रहे हैं। ...(व्यवधान)... इनके दल में विभाजन है ...(व्यवधान)...

डा॰ मुरली मनोहर जोशी: मैडम, टैरिएम इस देश में कब तक चलेगा। मैडम, यह रूलिंग पार्टी का टैंग्रिएम है ...(व्यवधान)... वह टैंरिएम के खिलाफ कानून नहीं आने देना चाहती। दिस इज पार्लियामेंटरी टैरिएम। आप टैरिएम के खिलाफ क्यों नहीं खड़े होते। टैरिएम से आप डर रहे हैं।

THE DEPUTY CHAIRMAN: Let us have the Calling-Attention, please.(/;j/er-ruptions)

SHRI SIKANDAR BAKHT: Is this the way the Government should function? {Interruptions} What is the Government doing? {Interruptions}

DR. MURLI MANOHAR JOSHI: This is terrorism by the ruling party. *[Interruptions]*

This is Parliamentary terrorism. (Inter-ruptions)

THE DEPUTY CHAIRMAN: Calling-Attention Motion. *(Interruptions)*

DR. MURLI MANOHAR JOSHI: They are supporting terrorism. (*Interruptions*)

SHRI GURUDAS DAS GUPTA: Madam, it is very wrong on the part of hon. Members. They are resorting to terrorist activities inside the House. This is not fair. (Interruptions)

THE DEPUTY CHAIRMAN: What is happening to this House? Please sit down. (Interruptions)

SHRI GURUDAS DAS GUPTA: This is absolutely unfair. If the Government wants time, we should give them time. What is the harm in it? (Interruptions)

SHRI JAGDISH PRASAD MATHUR: This is a facade. (Interruptions)

This is a facade.

SHRI PRAMOD MAHAJAN (Maharashtra): If there is terrorism, you need a law, (*Interruptions*)

DR. BIPLAB DASGUPTA: Why are you terrorising them? (Interruptions)

DR. MURLI MANOHAR JOSHI: You are terrorising the treasury benches. (Interruptions)

THE DEPUTY CHAIRMAN: I do not want to hear any cross-talk. Nothing is going on record. (*Interruptions*).

SHRI S. JAIPAL REDDY: Madam, may I call the attention?

THE DEPUTY CHAIRMAN: Yes, (Interruptions)

SHRI SIKANDER BAKHT: What is happening to this House. Is this the way the house should be treated by the Government? I require an answer to this question. What is happening to this House?

श्री संघ प्रिय गौतमः मैडम, मेरा पाँइट ऑफ ऑडर्र है।

उपसभापतिः आपके लीडर बोल रहे हैं, आप **बैठ** जाइए।

श्री सिकन्दर बख्तः सदर सहिबा, आपने कहा वाट इज हैपनिंग टू दिस हाउस। मैं जानता हूं और आपका प्रोटेक्शन चाहता हूं कि वाट इज बीइंग डन टू दिस हाउस। आपने तमाम प्रेक्टिसेस को बलाए ताक रख दिया है।

المنزى مىكتورىخىت؛ مىدد معاهبدكين كالاشاز جيپننگ تو دس معاوس يس جاننا جابها بهون دور كيا بروشيكشن جابها مهون كرون و زبي نفك لمحن كو دسس معاوس - كرينه تمام ديكيسيس كوبالان معاوس المتعديا ب -

SHRI CHIMANBHAI MEHTA: Madam, I am on a point of order. {Interruptions}

SHRI SIKANDER BAKHT: I must get a reply to my question from the Government. (Interruptions)

THE DEPUTY CHAIRMAN: Let us hear the point of order of Mr. Chimanbhai Mehta

SHRI CHIMANBHAI MEHTA: madam, when you stand up, I always sit down because I have respect for you. The others were allowed to speak.

THE DEPUTY CHAIRMAN: All right. Make your point.

SHRI CHIMANBHAI MEHTA: It is nice of you that you have allowed me to speak. That is one thing. (*Interruptions*)

† t] Transliteration in Arabic script.

My point is this. The Finance Bill cannot precede the discussion on the General Budget. A suggestion has been made here, a suggestion has been put forward, that there is an urgency to take up the Finance Bill, as it has to be returned to the Lok Sabha. Yesterday also, we did a very wrong thing by passing the Appropriation Bill. Anyway, yesterday there was a question. I can understand it. But, if you go on violating the Rules and the Constitutional provisions, it is not correct. First the General Budget should be discussed, and then the Finance Bill can be taken up...(Interruptions)

श्री सिकन्दर बख्तः सदर साहिबा, मेरे सवाल का क्या हुआ? सरकार से जवाब ले लिया क्या? श्री सिकन्दर बख्तः सदर साहिबा, सरकार का जवाब मुझे मिल रहा है या नहीं?

ٔ ۱۲ خوی مسکنونریخت : صور صاحب – "مجھے بہت مسمخت اعتراض بچے مرکا *دسکائی* ریکی فیوٹ کا ۔می*ں مرکار سے*جواب جانا مہری • • * مواخلت'' • • • ا

THE DEPUTY CHAIRMAN: Sikander Bakht Saheb, let me first handle this.

THE DEPUTY CHAIRMAN: I am not asking it.

श्री सिकन्दर बख्तः सदर साहिबा, मुझे बहुत सख्त एतराज है सरकार के इस एटीट्यूड पर। मैं सरकार से जवाब चाहता हं।(व्यवधान)...

- النفوى مسكندر بخت: صدرهاحب -سر كار كاجواب يكه مل دبله اين عا

उपस्थापतिः वैठिए। ...(व्यवधान)... प्लीज, बैठिए। ...(व्यवधान)...

Otherwise, I am going to adjourn the House. I will adjourn the House. ..(Interruptions)

SHRI SIKANDAR BAKHT: They are taking the House for granted. (Interruptions)

We are walking out in protest.

(At this stage, some hon. Members left the Chamber.)

SHRI ASHOK MITRA (West Beng:il): I am on a point of order.

THE DEPUTY CHAIRMAN. I heard Mr. Mehta's point of order. I want to answer him. Mr. Ashok Mitra, let me handle one person at a time. I cannot answer you together. Sit down, Please. Take your seat. Please take your seat. Take your seat.

SHRI ASHOK MITRA: I will take my seat, but still, I have my point of order. ..(Interruptions)

THE DEPUTY CHAIRMAN: Mehtaji, you are a Member of this House. I do know for how many years. This House has never done any impropriety before. There is an unusual situation which I referred to. If you happened to be listening to me. ..(Interruptions)

It has not been done by us. We have not created that situation. Neither Rajya Sabha nor the Chairman nor the Deputy Chairman has created it. The situation is because of what happened. The Budget was delayed, I repeated it yesterday, due to the election which was delayed* and the whole Budget Discussion is being fractured into pieces and bits, and what happened subsequently in the rest of the country.

SHRI CHIMANBHAI MEHTA: That is my complaint.

THE DEPUTY CHAIRMAN: Then don't start putting the blame on anybody. Everybody, all of us have to take the responsibility.

SHRI CHIMANBHAI MEHTA: I am not blaming you.

THE DEPUTY CHAIRMAN: Then you sit down. You don't get up unnecessarily, i expect co-operation from ft senior person like you.

SHRI CHIMANBHAI MEHTA: You are unnecessarily blaming mc that I have blamed you. This is not fair ...(Interruptions)

श्री भूषेन्द्र सिंह मान (नाम निर्देशित): मैडम, यह लोग क्रिमिनल अमेंडमेंट व्हाँ बिल की एक तरफ रख रहे हैं और दूसरी तरफ टाडा खत्म हो गया है। इधर सरकार चाहती है जल्दी-जल्दी ... (स्थवधान)... इसको पास किया जाए। ... (स्थवधान)...

SHRI S. JAIPAL REDDY: Madam, You have given a ruling on the point of order. Please protect me. There is my Calling Attention. ..(Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): The Opposition is not united in its demands. They are saying that the Government is not taking up the Calling Attention. What kind of attitude do they have?

श्री भूपेन्द्र सिंह मानः मैडम, सरकार इतने दिनों से डिले कर रही है। एक तरफ पीछे मंगलवार को टाडा खत्म हो गया है और दूसरी तरफ सरकार जानबूझकर डिले कर रही है।

उपसभापतिः अच्छा, अब आप बैठिए।

श्री भूपेन्द्र सिंहः मैडम, हर रोज यह कहकर, जानबृझकर सरकार डिले कर रही है। यह टीक नहीं है। मैं चाहूंगा, जो जयपाल रेड्डी साहब ने कहा है, वह बिल्कुल टीक बात है और इस पर अमल होना चाहिए। इस दिल को लाकर बोटिंग होनी चाहिए।

उपसभापतिः बैठ आइए, मान साहब।

श्री भूपेन्द्र सिंह मान: मैडम. एक तरफ टाइम में लोग मर रहे हैं ...(स्थवधान)....

THE DEPUTY CHAIRMAN: We are not taking up the TADA now. The TAD A has lapsed.

श्री भूपेन्द्र सिंह मानः टाडा के संबंध में सरकार क्या कर रही है?

उपसभापतिः अभी आप बैठिए। अभी टाडा डिसक्श नहीं हो रहा है। ...(स्थक्शान)...

SHRI ASHOK MITRA: Madam, my conscience does not allow me to sit down

Madam, you snubbed me yesterday, and it is always a pleasure to be snubbed by you.

THE DEPUTY CHAIRMAN: I did not. Do you want me to give the pleasure again?

SHRI ASHOK MITRA: Definitely. .. (Interruptions)

THE DEPUTY CHAIRMAN: I can oblige you ...(Interruptions)

I can give you at any time you want it.

SHRI ASHOK MITRA: But, I think, this is a very serious Constitutional issue. The Government has made a mess of its affairs, but, that does not imply that we should make an ass of the Constitution.

Yesterday, I went back and reread the Constitution. The Constitution specifically says that the Finance Bill must precede the Appropriation Bill. It also says that the Discussion on the General Budget must precede the presentation of the Finance Bill. Therefore, I am worried. Madam, we today flout the Constitutional process. Suppose there is a smart lawyer who runs to the Supreme Court and the Supreme Court gives a judgment that the entire Budgetary process that we are trying to complete is improper. Where are we then?

THE DEPUTY CHAIRMAN: I think you are giving an idea that somebody should go to the Court, maybe tomorrow....

SHRI ASHOK MITRA: No. But why can't we have the views of the Attorney-General whether we can do what we are doing? Because, in the rush of things you may offer today a verdict that all of us may rule in the future I, therefore, once more appeal to you to reconsider it.

THE DEPUTY CHAIRMAN: Mr. Ashok Mitra, yesterday I explained it to you and to Mr. Mehta.

terday I did not raise the issue.

THE DEPUTY CHAIRMAN: You were present

were there. Physically you were present, mentally you might not be there. But, you were there, because 1 roistered your presence. I explained to you as to what the difficulty was you repeatedly walked out of the House. The Finance Minister was sitting here. If it was an impropriety on the part of the House, he would have raised it yesterday. He did not. In fact, he requested me to take up the Appropriation Bill. That is the reason I personally think why we should block the money, which would be needed by the people, not the Government. The Government takes money for the people of this country, not for them. You should understand that.

Yesterday the entire Left Front was accusing that the money is not being granted to some public sector undertakings. And considering that the people should not suffer, I went out of my way. I was requesting that it should be taken up today along with the Finance Bill, but it was insisted upon that I should take it up yesterday and I did it. I never do improper things. Please do not tell...

SHRI ASHOK MITRA: Nobody is making a complaint against you. My complaint is that the Government is doing improper things. *{Interruptions}*) Why should we collude with the Government? *(Interruptions)*

THE DEPUTY CHAIRMAN: The Rules and the Constitution say that the Members should listen to the Deputy Chairman. Please follow that.

SHRI G. SWAMINATHAN: Only one minute. The point of order raised by Mr. Ashok Mitra needs to be answered. He says there is an impropriety and somebody may go to the court tomorrow and challenge the very Act having been passed in the Parliament. Therefore, it is a very serious thing. My personal view is that the House has got a right to proceed with its own business. I do not think the court can intervene in our affairs.

SHRI S. JAIPAL REDDY: Madam, should I proceed with my business.

THE DEPUTY CHAIRMAN: Yes. Let us not go with the far-fetched ideas.

श्री चतुरानन मिश्रः मैडम, एक रिक्वेस्ट है कि यह भी रूलिंग आप दे दीजिए कि प्वाइंट आफ ऑर्डर ज्यादा टाइम लेगा या प्वाइंट आफ डिस-ऑर्डर ज्यादा टाइम लेगा?

उपस्थापति: मिश्र जी, यह तो आए लोगों के सोचने की बात है, चेयर के सोचने की बात नहीं है, डिस-आर्डर चेयर तो क्रिएट नहीं करती है न। बोलिए मंत्री जी।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE Regarding import of unprecedented quantity of urea by M.M.T.C. during 1994-95

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam Deputy Chairman, I call the attention of the Minister of Commerce to the import of unprecedented quantity of Urea by the MMTC during 1994-95.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Madam, before I make my statement...

SHRI S. JAIPAL REDDY: Copies.

THE DEPUTY CHAIRMAN: In the disorder, the copies were lost. Just one minute. We have lost a lot of time. I request the House that we dispense with the lunch hour and sit through the lunch hour

SOME HON. MEMBERS: Yes.

SHRI P. CHIDAMBARAM: Madam, before I. make my statement, I would like to say that I am grateful to Mr. Jaipal Reddy for calling my attention to this matter. I am also grateful to both Mr. Jaipal Reddy and you, Madam, for dropping the words "questionable methods" which was there in the original notice. But as the motion has been admitted, I assume that there is no such allegation.

SHRI S. JAIPAL REDDY: Kindly call the House to order.

THE DEPUTY CHAIRMAN: Who is in disorder?

SHRI P. CHIDAMBARAM: Madam Deputy Chairman, in February 1994, the Government of India authorised MMTC to import 15 lakh MT Urea by the end of September 1994. In August 1994, this authorisation was mcre^ed to 27.5 lakh MT for import in the fiscal year 1994-95. It was decided in October 1994 by Government of India that two other PSUs namely NFL and PPCL would also be authorised to import 3 lakh MTs of Urea by December 1994. The time period within which they could execute the imports was subsequently extended March 1995. These two organisations did not succeed in bringing any quantity of Urea within the authorised time. MMTC was asked in February 1995 to make best efforts to import an additional 2.5 lakh MTs over and above 27.5 lakh MTs authorised earlier for arrival by the end of 31st March 1995. As against this overall target of 30 lakh MTs, MMTC successfully landed 28.81 lakh MTs by the 31st March 1995.

2. MMTC has effectively functioned as a canalising agency for fertilisers which need to be imported on Government account in the past also. In the present case, MMTC has executed Urea imports in 1994-95 within the quantity authorised by the Government of India. MMTC was able to make available the required quantity of urea needed for agricultural operations in the country.

MMTC did not use questionable methods to import urea. MMTC's procedures were transparent, equitable and fair and were in line with international practice. The procedures adopted were as follows:—

MMTC normally contracts for Urea through global tender/enquiry. Bidders are required to submit a bid bond US\$ 1 per tonne for the quantity offered. Offers